

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/TT/2016

Subject: Determination of transmission tariff for 400 kV D/C Ranchi – Chandwa – Gaya line alongwith associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2X125 MVAR 400 kV Bus Reactor alongwith associated bays at Chandwa (GIS) under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1” in Eastern Region for 2014-19 Tariff period.

Date of Hearing : 11.7.2016

Coram: : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. and 8 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri M.M.Mondal, PGCIL
Shri Sakya Singha Chaudhuri, Advocate, EPJL
Smt. Molshree Bhatnagar, Advocate, EPJL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 400 kV D/C Ranchi-Chandwa-Gaya line alongwith associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2X125 MVAR 400 kV Bus Reactor alongwith associated bays at Chandwa (GIS) under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1” in Eastern Region for 2014-19 Tariff period.
- b) As per the investment approval dated 25.10.2011, the instant assets were scheduled to be commissioned on 24.11.2013. The instant asset was anticipated to be commissioned on 30.06.2016. However, the trial run started today and the asset will be put under commercial operation tomorrow, i.e. 12.7.2016. The actual date of commissioning of the asset will be submitted. There is time over-run and it is due to delay in forest clearance, Naxal issues, law and order related disturbances and due to delay in getting possession of



land for Chandwa Sub-station. The detailed reasons along with the documentary evidence are already submitted.

- c) The completion cost exceeds the FR apportioned cost which is attributable to the inflationary trends prevalent during execution of the project. The Revised Cost Estimates (RCE) for the project is under approval and shall be submitted shortly. The main reason for cost over-run is the Price Variation (PV) and increase in the number of tension towers from 185 to 208.

2. The Commission directed the petitioner to submit the following on affidavit with an advance copy to the beneficiaries by 15.7.2016:-

- a) Status of the COD, Trial run certificate, RLDC and CEA certificate for the asset covered.
- b) Auditor's Certificate and revised tariff forms.
- c) If actual COD is achieved then submit the computation of interest during construction (IDC) on cash basis, from the date of infusion of debt fund up to anticipated COD of all the assets. Further, while submitting the un-discharged liability portion of IDC/IEDC, the petitioner should clarify whether it has been included in the projected add-cap claimed;

3. The learned counsel of the Essar Power Jharkhand Limited (EPJL), Respondent No. 7, submitted that the transmission line was originally developed for evacuation of power of EPJL and Corporate Power Ltd. generation projects. However, due to delay in commissioning of the projects this 400 kV D/C line is currently being utilized for system strengthening scheme by the petitioner. Since, the Essar project is not ready and is not even connected to the system, the line is not getting utilised for evacuation from the generating station and hence it is not liable to pay the transmission charges.

4. The Commission directed the respondents to file reply by 18.7.2016, and petitioner to submit rejoinder, if any, by 22.7.2016 failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

